

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cont. Case (Civil) No.463 of 2020**

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Shashank Shekhar

..... Petitioner.

-Versus-

1. The State of Jharkhand
2. Shri Rajesh Solomon Tigga, Engineer-in-Chief, Drinking Water and Sanitation Department, Project Bhawan, Dhurwa, Ranchi.
3. Shri Brij Nandan Kumar, Superintending Engineer, Drinking Water and Sanitation Division, Dumka Circle, Dumka.
4. Shri Sunil Kumar, Executive Engineer, Drinking Water and Sanitation Division, Pakur.

..... Opp. Parties.

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner : Mr. Kaustuv Roy, Advocate

For the State : Mr. Anshu Banshal, A.C. G.A.II

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**Order No.04**

**Date: 26.03.2021**

This case is taken up through video conferencing.

Mr. Kaustuv Roy, learned counsel for the petitioner, submits that the order dated 16<sup>th</sup> January, 2020 passed by this Court in W.P.(C) No.4433 of 2019 has been complied by the opposite parties.

In view of the said submission, I see no reason to further proceed in the matter. The contempt proceeding as against the opposite parties is hereby dropped.

The present contempt case is, accordingly, disposed of.

**(Rajesh Shankar, J.)**

*Sanjay/*